

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The draft Five Year Plan 1978—83 envisaged a target of creation of an additional irrigation potential of 17 million hectares. This will comprise 8 million hectares from major and medium schemes and 9 million hectares from minor schemes.

**Educational Institutions managed by Harijan/Girijan People**

189. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what are the names of educational institutions in each State founded and managed by the Harijan/Girijan people who conduct higher or University education;

(b) whether there is any proposal under Government's consideration to grant financial assistance to such institutions;

(c) whether it is a fact that Government give more grants to the institutes run by Dalit People in comparison to the grants given to other educational institutes; and

(d) what are the details of the schemes for which the University Grants Commission sanction and release the grants?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) Neither the Government nor the University Grants Commission maintain separate lists of educational institutions of higher education founded or managed by Harijan/Girijan people. Institutions are categorised according to their affiliation to individual University and not on the basis of their management.

(b) Government does not directly give grants to educational institutions of higher education. The University Grants Commission gives development grants to colleges affiliated to State Universities, and both maintenance

and development grants to colleges affiliated to Delhi University.

The Commission has relaxed eligibility conditions and liberalised pattern of assistance in the case of colleges situated in the backward areas and also gives special development assistance to colleges located in tribal areas.

(c) Does not arise.

(d) The Commission provides development grants to tie State universities/colleges on plan basis. The schemes/projects for which assistance is provided, inter alia, include the appointment of academic/technical staff, purchase of library books and journals, purchase of equipment, and construction of buildings, research and other welfare schemes.

**Enforcement of Land Ceiling Act**

190. SHRI N. K. P. SALVE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the manner in which the Urban Land Ceiling laws have been enforced in each of the metropolitan cities in the country since the enactment of the law;

(b) the area of surplus land which has been acquired as a result of the enforcement of the land ceiling laws; and

(c) whether it is a fact that land ceiling laws have not yet been enforced in the different metropolitan cities to a considerable extent?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c) The Urban Land (Ceiling and Regulation) Act, 1976 is in force in seventeen States (*Viz.* Andhra Pradesh, Assam, Bihar; Gujarat, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Manipur, Meghalaya, Maharashtra, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal) and all the Union territories. It applies to 64